

KALP NATH RAI: (a) to (d). According to DESU, all villages in the Union Territory of Delhi as per 1981 Census, are already electrified. No formal survey has been conducted by DESU in this regard during 1991-92.

**Vayudoot service to Uttarkhand region,
U.P.**

2945. **SHRI BHUWAN CHANDRA KHANDURI:** Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether there is any proposal to link some more places in Uttar Pradesh by the Vayudoot service;

(b) if so, whether the Uttarkhand region is also proposed to be included therein;

(c) if so, the names of places to be linked; and

(d) if not, the reasons therefor?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRIMADHAVRAO SCINDIA): (a) to (d). For commercial and operational reasons, Vayudoot has been forced to reduce its network drastically in various States of the country. There is no proposal to extend the services of Vayudoot.

**Air Taxi Service to Uttranchal Region of
U.P.**

2946. **SHRI BHUWAN CHANDRA KHANDURI:** Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the Government propose to introduce air taxi service in Uttranchal region of Uttar Pradesh; and

(b) if so, the details of weekly flights proposed to be operated?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRIMADHAVRAO SCINDIA): (a) and (b). Air Taxi services are run by private operators and they can operate to all the airports open to scheduled operations in the country. There is no need for them to take the approval of the Government to operate any particular route.

Expansion of Hathras Qilah Station

2947. **DR. LAL BAHADUR RAWAL:** Will the Minister of RAILWAYS be pleased to state:

(a) whether the Government propose to expand the Hathras Qilah railway station;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MALIKARJUN): (a) No, Sir.

(b) Does not arise.

(c) Facilities available at Hathras Qilah are adequate as per norms, based on the volume of traffic dealt with which is meagre.

**New Petrol, Diesel Retail Outlets in
Aligarh District**

2948. **DR. LAL BAHADUR RAWAL:** Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government propose to set up new petrol/diesel pumps in the Aligarh District of Uttar Pradesh; and

(b) if so, the names of places selected for this purpose and the time by which these are likely to be set up?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKAR-ANAND): (a) and (b). New petrol/diesel outlets are opened in different cities as per marketing plans and according to the policy from time to time.

[*English*]

Book-Stall at New Delhi Railway Station

2949. SHRI VISHWANATH SHASTRI: Will the Minister of RAILWAYS be pleased to state:

(a) whether prior to May, 1988 three book-stalls, two counter tables eleven trolleys were functioning at platforms number 1 to 5 of New Delhi Railway station whereas only three book-stalls are functioning at these platforms at present with the result that unauthorised hawking of books and magazines is going on at these platforms;

(b) if so, the action taken or being taken to provide more authorised book-stalls/counters at these platforms in order to curb the activities of unauthorised hawkers there; and

(c) if not, the steps being taken to stop unauthorised hawkers from functioning at these platforms?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MAL-LIKARJUN): (a) to (c). The counter-tables and trolleys have been withdrawn with a view to easing congestion on the platforms at New Delhi station. Some increase in unauthorised hawking was noticed. A task force has been set up by the Railway and regular checks are being conducted to curb the unauthorised hawking. There is no proposal at present either to increase the number of stalls or to restore any table/trolley at the platforms.

Conveyance Allowance to I.T.D.C. Employees

2950. SHRI SURYA NARAYAN SINGH: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether it is a fact that a number of the India Tourism Development Corporation employees who have been granted conveyance advance are being allowed to claim the actual conveyance expenses rather than being allowed to claim the actual conveyance expenses rather than their entitled monthly fixed conveyance allowance as per ITDC/ Government Rules; and

(b) if so, the details thereof and the reasons therefor?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) and (b). Accordingly, to the rules of ITDC, employees performing journeys for official purposes are allowed re-imbursement on the basis of actual expenses, irrespective of advance having been given to them for purchase of vehicle. The employees who have fixed conveyance allowance are not allowed re-imbursement of local conveyance expenses.

Taking over of Vayudoot by Dalmias

2951. SHRI SURYA NARAYAN SINGH: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the attention of the Government has been drawn to the newsitem captioned "Dalmias to take over Vayudoot" appearing in the 'Business Political Observer' dated July 12, 1991; and

(b) if so, the reaction of the Government thereto?